

6. The matter of wrong announcement of Shri Jayprakash Narayan's death has been looked into carefully. AIR announced the unfortunate news item which was received in the AIR Central News Room at 1.25 P.M. from the AIR Correspondent in the Parliament Press Gallery. The Prime Minister and other party leaders were paying tributes to Narayan and after the Speaker's statement about JP's death, the House was adjourned as a mark of respect. AIR naturally had to broadcast this news once it had been announced by the Honourable Speaker on the Floor of the Parliament.

7. A fool-proof procedure to be followed in the case of the death of a dignitary is already available, which is considered adequate.

**Appointment of the senior most person in an AIR Station as Station Incharge**

10891 SHRI C K JAFFER SHARIEF Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the former Director-General had flouted the decision of the Ministry of Information and Broadcasting that the senior most person in an AIR Station should hold charge of the Station,

(b) if so, whether the AIR Engineers, Staff Artists, News Staff have expressed resentment against AIR Programme;

(c) if so, the details regarding the policy of Govt. in this regard; and

(d) the policy Govt. have adopted regarding the 'professional' artists also?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) No, Sir.

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(b) No representation has been received from AIR Engineers, staff artists, news staff against the AIR programme.

(c) Does not arise.

(d) The 'professional' artists are not regular govt servants and as such are ineligible for being considered to be declared as 'Head of Office'.

**Court case against the Chairman and Managing Director of Swadeshi Polytex**

10892 SHRI SHARAD YADAV : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Chairman and Managing Director of M/s Swadeshi Polytex, Ghaziabad, U.P. has been involved in contempt of court proceedings pending with Additional Civil Judge, Allahabad;

(b) if so, what are the details in this regard and the present position of the case; and

(c) if any action Government have taken against the Chairman and Managing Director of the company and others for criminal and misappropriation and embezzlement of public fund?

THE MINISTER OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) (a) and (b). According to the information received from the Registrar of Companies, U.P. Kanpur, one Shri Vishwanath Channa filed a petition under section 15(2) of the Contempt of Court Act and section 151 of the Civil Procedure Code against Shri Sitaram Jaipuria and others in the Court of Additional Civil Judge, Allahabad. As reported by the company, the case is pending before Allahabad High Court.

(c) As a result of inspection of Books of Accounts of the company under section 209A of the Compa-

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